

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 6183 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Kanua,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, nd 23 October, 2019.

Sub:- Earned leave.

Ref:- Your note dated 14.10.2019.

Sir,

With reference to the above, I am directed to inform you that, the prayer of Smti Khesheli Chishi, Principal District & Sessions Judge, Kohima, Nagaland for earned leave for 5(five) days w.e.f. 21st to 25th October, 2019 along with station leave permission (prefixing 20th October and suffixing 26th & 27th October, 2019 being holidays due to Sundays and 4th Saturday), has been granted. Shri Khulto Koso, Principal Judge, Family Court, Kohima has been allowed to hold additional charge of the Court and office of the Principal District & Sessions Judge, Kohima, Nagaland during the absence of Smti. Chishi on leave.

Both the officers may be informed accordingly.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/6184/A, dated 23.10.19

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

(Signature)
23/10/19

JT. REGISTRAR (VIGILANCE)

Rohas